

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A. No. 61/9254/2020

This the 30th March, 2021.

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Sunaina Bhat d/o Sh. Maharaj Krishen Bhat, r/o 36, Sector 7, Lane No.5, EWS Lower Roopnagar, Jammu Teh. & District Jammu.

.....Applicant

(Advocate: Ms. Shivani Jalali)

Versus

1. State of J & K through Chief Secretary, Civil Secretariat, Srinagar Kashmir and 10 other respondents.

.....Respondents

ORDER[ORAL]

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)



1. Learned counsel for the applicant submits that he may be allowed to withdraw the T.A.
2. In view of the submissions made by learned counsel for the applicant, he is permitted to withdraw the present T.A.
3. Accordingly, the instant T.A stands dismissed as withdrawn.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

KKS